

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P No. 2631 of 2014

1. Bidhan Chandra Ray
2. Subrata Biswas Petitioner(s).

Versus

1. State of Jharkhand
2. Arvind Kumar Prasad Opposite Party(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. Lukesh Kumar, Advocate
FOR THE STATE : Mr. Nresh Prasad Thakur, APP

08/25.06.2020

During hearing of cases, last few days, I found that there are cases where investigation are pending for more than three years to four years. Today also some cases are there where investigation is pending for more than three years. In that view this Court directed the Registry to connect the Director General of Police, Jharkhand through video conferencing.

On direction, Director General of Police, Jharkhand, Mr. M.V. Rao appears through Video Conferencing and assures this Court that all possible steps will be taken to see that investigation which are pending for more than three years will be completed preferably within a period of three months in general. He further submits that he will take all steps to ensure that warrant of arrest and another processes are executed as soon as possible. He also submits that in case accused are evading arrest and where the processes are exhausted, charge-sheets will be submitted at the earliest.

Considering the submission of Director General of Police, Jharkhand, this Court feels and hopes that submission made by him will be complied with by the Investigating Agencies.

In this case, counsel for the petitioner after some argument seeks permission to withdraw this application with a liberty to raise all points at the appropriate stage.

Permission, as sought for, is granted.

Accordingly, this application stands dismissed as withdrawn with the aforesaid liberty.

(ANANDA SEN , J)